

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

WITH SLP(C) NO. 32093 of 2011

(With prayer for interim relief and office report)

Date: 11/11/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Niraj Gupta, Adv.
Mr Rohit Sthalekar, Adv.
Mr. Vinay Garg, Adv.

For Respondent(s)

M/S Vidhi International, Adv.
Mr. Amit Sharma , Adv
Mr Rohit Sthalekar, Adv.
Mr. Vinay Garg , Adv

UPON hearing counsel the Court made the following
O R D E R

SLP(C) NO.32095/2011

On behalf of respondent Nos. 1 to 4, the ld. Counsel, Mr Rohit Sthalekar appearing on behalf of Mr Vinay Garg, Advocate-on-record has undertaken to file vakalatnama as well as counter affidavit by next date. Four weeks' time is granted as final chance.

Similarly, on behalf of respondent Nos. 5 to 8, the ld. Counsel, Mr Tushar Bakshi is granted four weeks' time as final chance for filing vakalatnama and counter affidavit.

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Item No.21

SLP(C) NO.32093/2011

On behalf of respondent Nos. 1 to 4 the ld. Counsel, Mr Tushar Bakshi has undertaken to file vakalatnama and counter affidavit by next date after obtaining no objection from the erstwhile Advocate.

Four weeks' time is granted as final chance. Complete set of pleadings has been received by him.

List again on 5.12.2013.

		(M.A. SAYEED)	
		REGISTRAR	